

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-422/ND/2023

IN THE MATTER OF:

M/s. Insight Print Communications Pvt. Ltd.

...PETITIONER

Vs.

M/s. Clothwari Printing Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Dhrubajit Saikia.

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is also present and sought time to argue the matter. Pleadings are already complete. Last opportunity is given to the Corporate Debtor, Counsel for Corporate Debtor to argue the matter no further adjournment at the behest of the Corporate Debtor shall be granted. List the matter on **13.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)